

No.08-02/2009-GA
Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan
Near Zakir Hussain College
Jawahar Lal Nehru Marg
(Old Minto Road)
New Delhi-2

## **BID DOCUMENT**

**Limited Tender for Hiring of Heavy Duty Photocopier Machine** 

(Visit us at <u>www.trai.gov.in</u>) Not transferable

PRICE OF BID DOCUMENT- Rs.50/-

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## **SECTION-I**

No.08-02/2009-GA

Telecom Regulatory Authority of India Mahanagar Doorsanchar Bhawan Near Zakir Hussain College (Old Minto Road) New Delhi-2

Dated: 08/08/2011

#### **NOTICE INVITING TENDER**

Office of Issue : Telecom Regulatory Authority of India,

GA Section, Mahanagar Doorsanchar Bhawan,

Jawahar Lal Nehru Marg,

(Old Minto Raod), New Delhi-110002.

Tender No. : No.08-02/2009-GA

Date of issue of bid document : With effect from 08/08/2011 Tender Forms Available From : Sr. Research Officer (GA)

Telecom Regulatory Authority of India

Mahanagar Doosanchar Bhawan, Jawahar Lal Nehru Marg

(Old Minto Road), New Delhi-2 Website: <a href="http://www.trai.gov.in">http://www.trai.gov.in</a> : Upto 30/08/2011, Time 15:00 Hrs.

Date of opening of Technical bid : 30/08/2011, Time 16:00 Hrs.

[If the tender opening date is declared a holiday by Govt of India then the tender shall be opened on next working day at

16:00 Hrs.1

Date of opening of Financial bid : To be notified later

Earnest Money : `3,000

Due date of Receipt

Total Estimated Cost : Approximately `1 lakh (annual)

Sealed limited tenders under two bid systems i.e. "Technical Bid" & "Financial Bid" are invited from reputed firms for providing 2 (Two) Heavy Duty Photocopier Machine (with duplex copying facility) on hiring basis (actual requirement may vary). The Technical bid & the Financial bid should be sealed by the bidder in separate covers duly superscribed and both these sealed covers are to be put in a bigger cover which should also be sealed and duly superscribed.

Bidders are advised to go through the tender document carefully and understand various provisions contained therein along with their implications. The tender document is not transferable under any circumstances.

Contd.....

Bidders shall have to deposit bid security of `3,000 (Rupees three thousand only) in the form Demand Draft drawn on any scheduled bank in favour of "**TRAI**" payable at Delhi along with the bid.

Intending eligible bidders may obtain a copy of bid document from Sr. Research Officer(GA), TRAI, Mahanagar Doorsanchar Bhawan, jawahar Lal Nehru Marg, (Old Minto Road), New Delhi – 110002 by making a payment of '50 or the same can be downloaded from the website of TRAI i.e. <a href="https://www.trai.gov.in">www.trai.gov.in</a> and the cost of bid document ('50) may be deposited in cash in TRAI office or by way of demand draft or pay order in favour of "TRAI" payable at Delhi.

(**S N Tiwary**) Sr. Research Officer (GA)

## **Section-II**

#### INSTRUCTIONS FOR SUBMISSION OF TENDER

#### 1. PREAMBLE

Telecom Regulatory Authority of India (TRAI), statutory body of Govt. of India, intends to engage a reputed firm for providing Heavy Duty Photocopier Machine (Black & white 45 CPM, duplex copying) on hiring basis. The terms and conditions are described in "<u>Terms & Conditions</u> Governing the Contract" in Chapter – 2.

#### 2. BONAFIDE OFFERS

The Tenderer should be bonafide, which shall mean an entity:

- (a) Having a VAT (TIN) registration number;
- (b) Having Permanent Account Number
- (c) Meeting all other requisites laid down in this chapter elsewhere

#### 3. TENDER DOCUMENT

The tender document consists of all documents listed at the page No.2 of this document. These must be submitted together in the manner indicated below, failing which the tender is liable to be rejected. **Incomplete or conditional tender is also liable to be rejected.** 

#### 4. SUBMISSION OF TENDERS – TIME LIMIT/MODE

The tender documents duly completed should be submitted in **two separate** parts. The <u>first</u> part should be sealed in a separate envelope and superscripted as "<u>Technical Bid for Contract for Hiring of Heavy Duty Photocopier Machine</u>". This should contain all the information which would enable TRAI to decide on credentials of the tenderers for performing/doing the job besides earnest money (para 7 of Section-III) and other documents listed below in para 4.1.1 and elsewhere in the chapter. The <u>second part</u> will consist of the "Financial Bid for Contract for Hiring of Heavy Duty Photocopier Machine" and should be superscripted on the second envelope as such. Both the envelopes should be sealed in one envelope and duly superscripted as "Contract for Hiring of Heavy Duty Photocopier Machine" and addressed to Senior Research Officer (GA), TRAI.

#### 4.1.1. The following documents must be submitted in the Technical Bid-

- ➤ Letter of Submission of tender.
- > Tender document with all pages duly signed and embossed with official seal.
- ▶ Demand Draft of `3,000 towards Earnest Money Deposit.
- Proof of registration for service tax (if applicable). A self-certificate shall be given in case the tenderer is not covered under service tax;
- ➤ Copy of PAN Card/VAT(TIN No.).
- Documents indicating ongoing contracts in hand (minimum 3).
- A self-certificate to the effect that the tenderer has not been blacklisted by Central/State Govt./Public Sector Units or its contracts have not been terminated on account of poor performance

- 4.1.2 The schedule of rates given at Annexure-II, duly filled in and signed by the tenderer, shall be submitted in the financial bid.
- 4.2 The tender duly completed as described in para above must reach the designated address upto 1500 hrs on 30/8/2011 positively. Tenders received after 1500 hrs on 30/8/2011 will not be considered.
- 4.3 Sealed tenders shall be submitted either by post/with acknowledgement due or in person. Tenders by Telegram/Fax will not be considered.
- 4.4 Tenders received after the scheduled time and date shall not be considered under any circumstances.
- 4.5 <u>All rates shall be quoted only on the proper form (Annexure-II) of the Schedule of Rates and each page of this schedule shall be signed in full by the tenderer or his authorized signatory as described in sub paras above.</u>
- 4.6 The schedule of rates should be filled in carefully after considering all the aspects of work as described in the Section-III on "Terms & Conditions Governing the Contract". No request for change or variation in rates or terms and conditions of the contract shall be entertained on the grounds that the tenderer had not understood the work envisaged by this tender document. Any overwriting in the schedule of rates should be avoided. In case of a mistake, the mistake should be clearly cut and the correction should be signed in full by the tenderer or his authorized signatory.
- 4.7 The tenderer will have to submit an analysis of rates if called upon to do so by TRAI.
- 4.8 **TRAI** reserves the right to :-
- Accept or reject any or all the Technical Bids in part or in full without assigning any reasons,
- Accept or reject any or all the Financial Bids in part or in full irrespective of their being the lowest without assigning any reasons,
- Relax the tender conditions at any stage if considered necessary for the purpose of finalizing the contract in the overall interest of TRAI.
- Re-tender or negotiate with the lowest tenderer as regards the rates, terms and conditions of the tender.
- Disqualify the tenderers blacklisted by Central/State Govts/Public Sector Units or whose contracts have been terminated on account of poor performance.
- TRAI reserves the right to re-tender or modify the Terms & Conditions of the tender. It also reserves the right to negotiate the rates with the lowest tenderer. i.e. L-I.
- 4.9 Tenderer shall not increase his/their quoted rates in case TRAI negotiates for reduction of rates, such negotiation shall not amount to cancellation or withdrawal of the original offer and the rates quoted will be binding on the tenderer.
- 4.10 Any variation, addition and/or omissions in the items of work to be actually carried out shall not form a basis of any dispute regarding the rates quoted by the tenderer in the tender. The rate quoted by the tenderer shall be applicable irrespective of the volume of work.
- 4.11 The rates for hiring must be quoted in both words and figures. *If there is variation between the rates quoted in* `figures' *and in* `words' *only the rates quoted in words shall be taken to be as correct and valid.* If more than one or improper rate is tendered, the tender is liable to be rejected summarily and will not be considered.

- 4.12 Each folio of tender documents and every supporting document attached with it shall be signed by the intending tenderer or such person on his behalf as is legally authorized to sign for and on his behalf and embossed with official seal at the time of submission.
- 4.13 Tenders containing erasures, omissions or alterations are liable to be rejected. If any corrections become necessary these must be made in ink and all such corrections must be attested by full signature of the tenderer and dated.

#### 5. OPENING OF BIDS BY PURCHASER:

- 5.1 The purchaser shall open technical bids in the presence of bidders or their authorized representatives who choose to attend, at 16:00 hrs on due date. The bidder's representatives present at the time of opening of bid shall sign in an attendance register. Authority letter to this effect shall be submitted by the bidders before they are allowed to participate in bid opening (A Format is given in Annexure-IV).
- 5.2 A maximum of two representatives for any bidder shall be authorized and permitted to attend the bid opening.
- 5.3 The Bidder's names, documents submitted, modifications, bid withdrawals and such other details as the Purchaser, at its discretion, may consider appropriate; will be announced at the opening.
- 5.4 The date fixed for opening of bids, if subsequently declared as holiday, the revised date of schedule will be notified. However, in absence of such notification, the bids will be opened on the next working day, time and venue remaining unaltered.

#### 6. STUDY OF LOCAL CONDITIONS

The tenderer is advised in his own interest to visit the site of the work and acquaint himself with all local conditions, means of access to the work, nature of work etc.

#### 7. VALIDITY OF OFFER

The tenderer will be required to keep the offer open for a period of **120** (**One hundred twenty**) **days** from the last date of submission of tender. It shall be understood that the tender document have been sold/issued to the tenderer and the tenderer is permitted to tender with the stipulation that after submitting his tender, he shall not rescind his offer or modify the terms and conditions thereof in any manner that is not acceptable to TRAI.

#### 8. ACCEPTANCE OF TENDER

- 8.1 The authority for acceptance of the tender documents and tendered rates will rest with the competent authority of TRAI who does not bind himself to accept the lowest or any other tender, nor does he undertake to assign reasons for his decision in this matter.
- 8.2 Acceptance of tendered rates will be communicated through a letter as soon as possible.
- 8.3 All the tender documents submitted by a tenderer shall become the property of TRAI and TRAI shall have no obligation to return the same to the tenderers.
- 8.4 Canvassing in connection with tenders is strictly prohibited and the tender submitted by the tenderer who resorts to canvassing will be liable for rejection.

8.5 If the tenderer deliberately gives wrong information or conceals any information/facts in his tender, which shall be favourable for acceptance of his tender fraudulently, then TRAI reserves the right to reject such tender at any stage of execution without any financial liability.

#### 9. EXECUTION OF AGREEMENT

- 9.1 The tenderer whose tender is accepted shall be required to appear at the office of the TRAI in person or if the tenderer is a Firm, Company or a Corporation, a duly authorized representative shall so appear and execute the Agreement within seven (07) days of the date of issue of communication from TRAI's office and start the work within two (02) days of the execution of the Agreement. Failure to do so shall constitute a breach of the contract concluded by the acceptance of the tender.
- 9.2 The tenderer shall treat the contents of the tender documents as private and confidential.

#### 10. POSTAL ADDRESS FOR COMMUNICATION

Every tenderer shall state in the tender his postal address fully and clearly. Any communication sent to the tenderer by post at his said address shall be deemed to have reached the tenderer in time.

(SN Tiwary) Sr. Research officer (GA)

## **Section-III**

### TERMS & CONDITIONS GOVERNING THE CONTRACT

#### 1. PREAMBLE

Telecom Regulatory Authority of India is a statutory body set up by an act of Parliament. It is functioning as a regulator of the telecom sector in India.

#### 2. TERMS AND CONDITIONS

- 2.1 The photocopier machine provided by the successful bidder (hrereinafter referred to as firm) should be of good quality and renowned brand. It should be the responsibility of the firm to ensure that the photocopier machine is free of any defects and is in perfect running condition before installation. TRAI's decision about the condition of the machine will be final.
- 2.2 The supply of consumables etc. shall be the sole responsibility of the firm and necessary consumables should be provided as and when required for smooth functioning of the machine.
- 2.3 The firm shall also be responsible for maintenance of the photocopy machines and replacement of its parts.
- 2.4 In case the machine is not working satisfactorily or it is not found to be suitable, then it should be changed immediately on receiving a request from TRAI to that effect.
- 2.5 The machines once installed in TRAI office premises shall not be taken out without written permission of the authorized officer of TRAI.

### 4. **DEFICIENCY CHARGES**

4.1 In case the machine goes out of order, it should be repaired by the contracted firm within 24 hours or be replaced with another machine, failing which a penalty of `200 (Two Hundred) per day will be imposed.

#### 5. PAYMENT CONDITIONS

- 5.1 The firm will produce monthly bills for release of payment. The payment will be released only after getting satisfactory service report for the billing period from the user of the machine.
- 5.2 TDS and all other taxes will be deducted as per applicable laws.

#### 6. DURATION OF CONTRACT

- 6.1 At the initial stage, the contract shall be awarded for a period for two years from the date of commencement of the Agreement. TRAI will have discretion for extending it for further term of one or more years on mutually acceptable terms and conditions and rates at the sole discretion of TRAI.
- 6.2 However, it will be obligatory on the part of the firm to continue to work at the rates prevailing on the last date of the Agreement even beyond contract period for at least 3 (three) months or till the new contract is finalized, whichever is earlier.

#### 7. EARNEST MONEY

- 7.1 The tenderer will be required to deposit a sum of `3,000 (Rupees Three Thousand only) as earnest money along with completed tender documents. The earnest money is towards an undertaking by the tenderer that the tenderer will not back-out from his offer or modify the terms and conditions thereof in a manner not acceptable to TRAI. Should the tenderer fail to observe or comply with the said stipulation, the entire amount shall be liable to be forfeited by TRAI.
- 7.2 The deposit as referred to under para 7.1 above shall be made by **Pay Order or Demand Draft** made in favour of **TRAI** payable at New Delhi and valid for a minimum period of six months after the date of issue.

#### 8. PERFORMANCE SECURITY

- 8.1 The successful tenderer whose rates are finally accepted shall furnish performance security to the purchaser for an amount of `5,000 (Rupees Five Thousand only) within 7 days from the date of issue of Advance Purchase Order by the Purchaser by way of performance security Bond.
- 8.2 The performance security Bond shall be in the form of Bank Guarantee only issued by a scheduled Nationalized Bank and in the form provided in 'Annexure-III' of this Bid Document.
- 8.3 The performance security Bond will be discharged by the Purchaser after a period of sixty days beyond completion of the supplier's performance obligations including any warranty obligations under the contract.
- 8.4 In case the successful tenderer declines or fails to furnish the performance security, the entire amount of `3,000 of EMD will be forfeited.

# 9. TRAI reserves the right to terminate the Agreement any time without assigning any reason/notice.

#### 10. CRITETRIA FOR EVALUATION OF BIDS:

- 10.1 <u>Technical Bid</u>:- The technical bids of the bidders will be opened in the first stage and will be evaluated on following criteria:-
- ♦ Letter of Submission of tender;
- ♦ Demand Draft of Rs.3,000 towards Earnest Money Deposit.
- ♦ The tender document with all pages duly signed with official seal.
- ❖ Proof of registration for service tax. A self-certificate shall be given in case the tenderer is not covered under service tax;
- ♦ Copy of PAN Card/VAT(TIN No.).
- ♦ Documents indicating ongoing contracts in hand (minimum 3).
- A self-certificate to the effect that the tenderer has not been blacklisted by Central/State Govt./Public Sector Units or its contracts have not been terminated on account of poor performance.

10.2 <u>Financial Bid</u>:- The financial bids will be opened only in respect of those firms, which meet the technical bid criteria mentioned above. The financial bids will be evaluated on the basis of the monthly cost of hiring of one photocopy machine for making 15000 (Fifteen Thousand) photocopies in a month arrived at on the basis of rates quoted by the bidders for two modes viz. WITH RENT and WITHOUT RENT. The bidder with lowest rate in either of the modes shall be declared as L-1.

### 11. Force Majeure

- 11.1 If at any time, during the continuance of the agreement the performance in whole or in part, by the firm, of any obligation specified in the agreement, is prevented, restricted, delayed or interfered, by reason of war or hostility, act of the public enemy, civic commotion, sabotage, act of State or direction from statutory authority, explosion, epidemic, quarantine restriction, fire, floods, natural calamities or any act of GOD, (hereinafter referred to as event), provided notice of happenings of any such event is given by the firm to TRAI within seven calendar days from the date of occurrence thereof, the firm may be excused from performance of its obligation. Provided further that the obligations under the Agreement shall be resumed by the firm, as soon as practicable, after such event comes to an end or ceases to exist. The decision of TRAI as to whether the obligations may be so resumed (and the time frame within which the obligations may be resumed) or not, shall be final and conclusive.
- 11.2 However, the Force Majeure events mentioned above will not in any way cause extension of the period of the Agreement.

#### 12. Laws governing Agreement

The Agreement entered into between TRAI and the firm shall be governed by the laws of India for the time being in force.

#### 13. Jurisdiction of courts

The court of the place where the Agreement is signed shall alone have the jurisdiction to decide any dispute arising out of or in respect of the Agreement.

#### 14. Arbitration

In the event of any dispute arising between TRAI and the firm in any matter covered under this Agreement or arising directly or indirectly therefrom or connected or concerned with the said Agreement in any manner of its implementation of any terms and conditions of the said Agreement, the matter shall be referred to the Secretary, TRAI who may himself act as sole arbitrator or may nominate an officer of TRAI as sole arbitrator, notwithstanding the fact that such officer has been directly or indirectly associated with the contract. The firm will not be entitled to raise any objection for the appointment of such officer of TRAI as the sole arbitrator. The award of the arbitrator shall be final and binding on both the parties to the agreement subject to provisions of Arbitration and Conciliation Act, 1996 and rules made there under. The parties expressly agree that the arbitration proceedings shall be held at New Delhi. The language of arbitration shall be in English only.

#### 15. GENERAL

Any clarification in regard to the meaning or intent or interpretation of any of the provisions of these terms and conditions required at any point shall be sought from Pr. Advisor(A&HRM), TRAI, whose decision in the matter shall be final and binding. Any other matter relevant to but not covered in the Agreement shall also be decided by making reference to him and his decision shall be final and binding.

(SN Tiwary) Sr. Research officer (GA)

The scope of work and all terms and conditions listed from para 1 to 15 along with their sub-para have been read carefully, understood and accepted.

Signature of the tenderer

### ANNEXURE - I

### TELECOM REGULATORY AUTHORITY OF INDIA

#### LETTER OF SUBMISSION OF TENDER

To

The Senior Research Officer (GA) O/o Telecom Regulatory Authority of India Mahanagar Doorsanchar Bhawan Jawahar Lal Nehru Marg New Delhi – 110 002

SUBJECT: TENDER FOR HIRING OF HEAVY DUTY PHOTOCOPY MACHINE FOR A PERIOD OF TWO YEARS FROM THE DATE OF AWARD OF CONTRACT.

Dear Sir,

Subject to the conditions given in the tender documents for the above-mentioned subject, I/we hereby tender for the contract for providing Photocopy Machine to TRAI for its use at the rates specified in the SOR (Annexure–II) annexed with the documents. I/We hereby certify that I/We have examined and am/are fully familiar with all the provisions of the tender documents and I/We agree to abide by all these terms and conditions laid therein.

Tend	Signature of Tenderer/( lerer's Address	(s)			
	Yours faithfull	ly,			
	I/We do hereby declare that the entries made in the bid and annexure attached therein are true	e.			
2.6	The SOR duly filled and signed is enclosed in a separate sealed envelope. I/We clear understand that this will be opened on a subsequent date only if my/our pre-qualified bid accepted by TRAI.	•			
	No dated drawn on the bank/brane in favour of TRAI, payable at New Delhi.	ch			
2.5	A sum of `3,000 (Rupees Three Thousand only) towards EMD in the form of pay order/D	D			
2.4	Documents indicating ongoing contracts in hand (Minimum 3).				
	Govt./Public Sector Units or its contracts have not been terminated on account of poperformance.				
2.3					
2.1 2.2	Proof of registration for service tax (if applicable). Copy of PAN Card/VAT(TIN No.).				
2.	The following certificates/documents are enclosed:-				

## (To be kept in a separate envelope)

## ANNEXURE – II

## **SCHEDULE OF RATES**

## TO BE QUOTED FOR HIRING OF HEAVY DUTY PHOTOCOPIER MACHINE

Mode Make, Model & Specifications of the Machine (ii)	Rate (in Rs.) (iii)		Quantity for evaluation purpose only	Total Cost for 15000 photocopies	Tax Applicable (vi)	Total cost [(v) + (vi)]	
		Rent per month	Rate per copy	(Actual may vary) (iv)	(in Rs.) (v)	(11)	
With Rent				15000 Copies			
Without Rent		NIL		15000 Copies			

	Signature of the tenderer
Name :	
Designation:	
Address :	

## **ANNEXURE - III**

Contd.....

## PERFORMANCE SECURITY BOND FORM

In consideration of the Telecom Regulatory Authority of India (hereinafter called 'Authority') having agreed to exempt [hereinafter called 'the said Contractor(s)'] from the
having agreed to exempt [hereinafter called 'the said Contractor(s)'] from the demand, under the terms and conditions of an agreement / (Purchase Order) No
Dated made between and for the
supply of (hereinafter called 'the said Agreement'), of performance security for
the due fulfillment by the said Contractor(s) of the terms and conditions contained in the said
Agreement, on Production of a bank guarantee for we, (Name of the bank)
(hereinafter referred to as 'the Bank') at the request of
contractor(s) do hereby undertake to pay to the TRAI an amount not exceeding
against any loss or damage caused to or suffered or would be caused to or suffered by
the TRAI by reason of any breach by the said Contractor(s) of any of the terms or conditions contained
in the said Agreement.
2. We (Name of the bank) do hereby undertake to pay the amount due and
payable under this guarantee without any demur, merely on a demand from the TRAI stating that the
amount claimed is due by way of loss or damage caused to or would be caused to or suffered by the
TRAI by reason of the contractor(s) failure to perform the said Agreement. Any such demand made on
the bank shall be conclusive as regards the amount due and payable by the Bank under this guarantee
where the decision of the TRAI in these counts shall be final and binding on the bank. However, our
Liability under this guarantee shall be restricted to an amount not exceeding
3. We undertake to pay to the TRAI any money so demanded notwithstanding any dispute or disputes raised by the contractor(s)/ supplier(s) in any suit or proceeding pending before any court or tribunal relating thereto our liability under this present being absolute and unequivocal. The payment so made by us under this bond shall be valid discharge of our liability for payment there under and the contractor(s)/ supplier(s) shall have no claim against us for making such payment.
4. We (name of the bank)
5. We (Name of the bank)

contractor(s)/ supplier(s).	charged due to the change in the constitution of the Bank or the
7. We (name of the bank)during its currency except with the prev	lastly undertake not to revoke this guarantee vious consent of the TRAI in writing.
Dated the day of	-, Two thousand eleven only.
	For
	(Indicate the name of the bank)
Witnesses:-	
1.	Telephone No. (s):
	STD Code-
	FAX No.
2.	E-Mail Address:-

## **ANNEXURE - IV**

### **LETTER OF AUTHORISATION FOR ATTENDING BID OPENING**

Authorization for attending bid opening on ----- (date) in the tender of

-				
	f of	authorised to attend the	ne bid opening for the t	ender mentioned ler) in order of
Order of Preferen	ice	Name	Specimen si	gnature
I				
II				
Alternate Represo	entative			
Signatures of bide	der			
Or				
Officer authorise	d to sign the bid			
documents on bel	half of the bidder.			
restricted t		e will be allowed. Al	o attend bid opening. Ir ternate representative v	

2. Permission for entry to the hall where bids are opened may be refused in case authorization as

prescribed above is not recovered.

Subject:

### ANNEXURE - V

#### CHECK LIST and the order in which the documents are to be submitted for the Technical Bid

Please check whether all the below mentioned documents have been supplied for participating in the tender for hiring of Heavy Duty Photocopier Machine. The documents are to be submitted in descending order.

Sr No	Documents	Page No.
1	Letter of Submission of tender.	
2	Tender document with all pages duly signed and embossed with official seal.	
3	Demand Draft of Rs.3,000 towards Earnest Money Deposit.	
4	Proof of registration for service tax. A self-certificate shall be given in case the tenderer is not covered under service tax;	
5	Copy of PAN Card	
6	Copy of VAT (TIN) Registration	
7	Documents indicating ongoing contracts in hand (minimum 3)	
8	A self-certificate to the effect that the tenderer has not been blacklisted by Central/State Govt./Public Sector Units or its contracts have not been terminated on account of poor performance.	
9	Schedule of Rates (as per Annexure-II and to be sealed in a separate envelope)	
10	Authorization letter for the bid opening [as per Annexure – IV]	
11	Proof of deposit of price of bid document	
12	Any other document (s) [ Please specify ]	

### **Bidders to ensure**

- A. That all pages have been stamped and signed by the authorized person(s).
- B.. That all the pages have been numbered..
- C. That all the documents are legible (Clearly readable)